

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6017/2020

This the 02nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Khalid Rasool and others

.....Applicants

(Advocate:- Ms. Surinder Kour-Not Present)

Versus

1. U.T. of J&K and Ors

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

On the last date i.e., 02.12.2020, learned counsel for the applicant had submitted that the applicant had taken the brief from her and she has no information about the case. In the interest of justice, the case was adjourned for appearance of applicant.

2. However, despite the case being listed in the regular cause list today, the applicant has not appeared. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant as well as for non-prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun